

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Miscellaneous Jurisdiction)
B.A. No. 10415 of 2018

Rama Nand Sharma @ Ram Nand Sharma Petitioner
Versus

1. State of Jharkhand
2. Shankar Das Opp. Parties

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

For the Petitioner : Mr. Yogesh Modi, Advocate.
For the State : Mr. Manoj Kumar Mishra, A.P.P.

09/Dated: 11/09/2020

As prayed by learned counsel for the petitioner as well as learned counsel for the State, put up this case in the next week.

The name of Mr. Manoj Kumar Mishra, Additional Public Prosecutor be reflected in the cause list in place of Mr. Anjani Kumar Topno as counsel for the State.

Learned counsel for the State is directed to comply the previous order passed by this Court as no report has been submitted by Senior Superintendent of Police, Dhanbad in this case.

(Kailash Prasad Deo, J.)

Sunil-Jay/